

[Sh.K. Pradhani]

- (3) Fifteenth Report on Ministry of Welfare - Working of Integrated Tribal Development Projects in Orissa.

12.24 hrs.

MATTER UNDER RULE 377

(i) Need to take over leased land from Management Trusts In Tamil Nadu

[English]

SHRI K. THULASIAH VANDAYAR (Thanjavur): The endowment lands in Tamil Nadu are under lease for a long time. The leases are reluctant to pay the due rents to the concerned Trusts. The leases want only avoid paying the due rents which are commensurate with the rise in cost. Lacs of acres of leased lands are in the enjoyment of private individuals thereby incurring heavy losses to the management trusts.

Most of the trusts are ready to surrender their leased lands to the Government. The only thing the Government must do is to take over the lands and pay the compensation at market rate to the management trusts. By this measure the Government can solve the problem of landless labourers and agricultural labourers and the tillers of the soil will have a fair chance to own the land which would increase the productivity. As part of land reforms, I request the Central Government to initiate necessary steps to take over leased lands which are being offered by the management trusts on payment of adequate compensation.

- (ii) Need for laying of railway line between Manmad and Nardana on Central Railway.**

SHRI BAPU HARI CHAURE (Dhule):

There has been long pending demand for laying of railway line between Manmad and Nardana on Central Railway.

This link will connect Central Railway with Western Railway. It will also shorten distance by about 50 kms. for the trains running between Ahmedabad and Bangalore or Trivandrum.

Further constructing Manmad Nardana Railway will help the backward tribal people of Dhule and Nasik Districts. Hence I urge upon the Railway Minister to order for survey of this railway line and also sanction some amount for its construction in the ensuring Railway Budget. (*Interruptions*)

[Translation]

SHRI SURAJ MANDAL (Godda): Mr. Deputy Speaker, Sir, I have been raising my hand for the last nearly one hour and fifteen minutes but I have not been given a chance to speak. Why are we not given a chance to speak here?... (*Interruptions*) You do not give an opportunity to those members who do not make a noise. Today is the last day of the session. Even then we are not given a chance to speak.. (*Interruptions*)..... Keeping this trend in view I boycott the House.

12.26 hrs

Shri Suraj Mandal then left the House.

(iii) Need to protect the interests of the farmers of Sriganganagar, Rajasthan

[Translation]

SHRI BIRBAL (Ganganagar): Mr. Deputy Speaker, Sir, the boundary of Sriganganagar district touches Punjab and Haryana and the border villages have business dealings in the Abohar and Elnabad markets. The farmers want to have transactions with commission agents of those

markets and sell their product in the neighbouring markets, which is quite natural and justified. The farmers are being harassed for past some time. They are not allowed to carry their produce freely and penalty is being imposed upon them assuming their goods as belonging to the businessmen.

The farmers are being deprived of their right to sell their produce freely. They have to undergo a complex and cumbersome procedure to submit Form No. I B.C.C. This procedure, therefore, should be streamlined with a view to facilitate the farmers and to save them from harassment.

I, therefore, request you to lift this ban and allow the farmers to take their produce anywhere.

- (iv) **Need to ensure punctuality in running of trains originating from/passing through Madhya Pradesh**

[*Translation*]

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha): Mr. Deputy Speaker, Sir, majority of trains originating from/passing through Madhya Pradesh run very late. It causes inconvenience to the passengers who travel to attend the governmental and other important work. For example, the express train running from Indore to Vilaspur runs late from two to eight hours on most of the days. The passengers travelling to/from Jabalpur for judicial purposes experience a great difficulty. In the same manner, passengers going from Indore, Devas, Ujjain, Bhopal to Delhi to attend important cases in the Supreme Court and some other important work mainly travel by Malva Express. Mostly this train too runs very late. The position of other trains - Mahanadi, Chattisgarh, Selam, etc. passing through the State is almost the same which causes great inconvenience to

the passengers. The Ministry of Railways should take steps immediately to improve the situation.

- (v) **Need to take over Magdalla Airport, Gujarat for operating air services to Delhi, Calcutta and Madras**

[*English*]

SHRI KASHIRAM RANA (Surat): The airport at Surat which is owned by the State Government, has a 4300 feet runway with asphaltic concrete surface, Surat is the second largest city in the State and the area around it is developing into one of largest industrial areas in the country. The State Government had agreed to acquire additional land at the cost of Rs. 233 lakhs at their own cost and also to carry out ancilliary works like extending 3300 feet runway to 4300 feet providing hanger, toilet blocks, widening and strengthening of apron wire fencing, external water supply and drainage levelling of land, street lights, office building, control tower, etc. with the understanding that the airport will be taken over by the NAA for development as a full fledged airport. The State Government have also taken a cabinet decision to hand over the airport to the NAA. However, the BAA has informed the State Government that due to resource problems, they are not in a position to take over Surat airport, meanwhile work of extending the runway from 3300 feet to 4300 feet with a 40 mm. asphaltic conorer sutefacing, providing hanger, toilet blocks, wire fencing, etc. has been completed.

Taking into account all these points, I urge the Central Government to take over Magdalla Airport immediately and operate the Air services for Delhi, Calcutta, Madras.

MR. DEPUTY SPEAKER: No. you cannot speak. You please sit down. We have